

(d) whether Government have formulated a proposal to give priorities under Fifth Five Year Plan or any other development plan to those villages which were uprooted in 1857 movement;

(e) if so, what are the details thereof; and

(f) what are the names of villages in each States which were so far given priorities under the Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c) There are no specific proposals to raise a memorial in the memory of those who fell as martyrs in the 1857 movement. However, a project to construct a martyrs' memorial in Delhi in memory of all those who died in the struggle for independence during the period 1857 to 1947 has been approved by the Government, and the work has been entrusted to Shri D. P. Roy Chowdhury, an eminent sculptor from Calcutta. He is expected to complete the work by 1975.

(d) No such proposal is under consideration of the Government of India.

(e) and (f) Does not arise.

#### Night Air Mail Service

537. SHRI S. W. DHABE:

SHRI K. N. DHULAP:

SHRI N. M. KAMBLE:

SHRI G. R. PATIL:

SHRI N. R. CHOUDHURY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to re-start night air mail service, if so, when;

(b) if the answer to part (a) above be in the negative, whether there is any alternative proposal to connect Nagpur with Delhi or Madras etc. which is very essential to cater to the needs of citizens of Nagpur and important areas near about such as Bhilai and also quick distribution of mail?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) Yes, Sir. This matter has been taken up with the Airlines authorities.

(b) Does not arise.

#### Retirement of Advisers

538. SHRI N. P. CHAUDHARI: Will the PRIME MINISTER be pleased to state:

(a) whether any age limit for retirement of Advisers appointed in various Ministries has been fixed; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) The age limit for retirement of Advisers appointed in Various Ministries of the Government of India is dependent on the terms and conditions of their appointment. If an Adviser is appointed to a post under the Government as a regular Government Servant, he, will retire on attaining the age of 58 years. If he is on extension of service or re-employment, he will cease to be in service on the expiry of the period of such extension or re-employment. If his appointment is on 'contract' basis, his tenure will be determined by the terms of the contract.

#### Representation against the Illegal construction of a Cinema in Navin Shahdara, Delhi

539. SHRI M. S. ABDUL KHADER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the residents of Navin Shahdara in Delhi have recently represented to the Lt. Governor requesting him for not issuing licence for running the cinema which is under construction in that locality;

(b) if so, what are the other details of the representation made; and

(c) what action Government have taken thereon?